

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH

CP No. 242 (ND)/2017

CORAM:

PRESENT: SH. S. K. MOHAPATRA
HON'BLE MEMBER(T)

SMT. INA MALHOTRA
HON'BLE MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 07.09.2017

NAME OF THE COMPANY: M/s Sharda Motor Industries Ltd. Vs. M/s Toyo Sharda India Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 241/242

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
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	For the Petitioner (s)	: Dr. U. K. Chaudhary, Advocate Ms. Manisha Chaudhary, Advocate Mr. Karan Malhotra, Advocate Mr. Himanshu Vij, Advocate		
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	For the Respondent (s)	: Mr. Virender Ganda, Sr. Advocate with Mr. Pawan Sharma, Advocate Mr. Anuj Shah, Advocate Mr. Nripi Jolly, Advocate Mr. Akshat Gupta, Advocate for R7		
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ORDER

Mr. Virender Ganda, Ld. Sr. Counsel submits that he appears for the respondents on finding the case being listed in the cause list. No prior notice had been served on them, much less the copy of the petition~~or~~ being given to them. Let copy of the petition be served on the respondents.

Mr. U. K. Chaudhary, Ld. Sr. Counsel for the petitioner submits that the meeting which was otherwise scheduled for today has now been deferred. He however prays that as and when the meeting is rescheduled due notice be

given to all the Directors more specifically to Respondent no. 7 by Registered Post.

Reply be filed by the respondents. Steps be taken by the petitioner to server the unserved respondents. Dasti.

To come up on 27th October, 2017.

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— Sd —

(S. K. Mohapatra)
Member (T)

— Sd —

(Ina Malhotra)
Member (J)